

From

The Registrar (Vigilance),  
High Court of Himachal Pradesh,  
Shimla.

To

All the Judicial Officers  
in Himachal Pradesh.

Sub:-

**Guidelines for dealing with the complaints against the subordinate Judiciary -Compliance thereof.**

Sir,

In continuation of letter No. HHC/VIG/Misc. Instructions/93-IV - 7463, dated 13.03.2015, on the subject cited above, I have been directed to bring to your kind notice following upgraded and modified guidelines:-

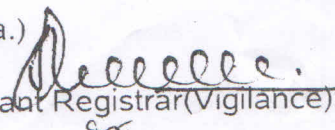
- A. **The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and/or verifiable material to substantiate the allegations made therein.**
- B. **If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Chief Justice of the High Court .**
- C. **If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.**

Yours faithfully,

  
(Arvind Malhotra)  
Registrar (Vigilance)

Endst.No.HHC/VIG/Misc.Instructions/93-IV- <sup>4</sup>6628-33 Dated:-30.03.2017.  
Copy forwarded for information to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars;
3. All the Secretaries to the Hon'ble Judges;
4. The Secretary/Private Secretary to the Registrar General/Registrar(Vigilance)/Registrar(Judicial)/Registrar (Rules)/Registrar(Admn.)/Registrar(Estt.) and CPC;
5. The Section officer (Computer), H.P. High Court Shimla with the request to upload the aforesaid instructions on the official website;
6. Guard File.  
(Sl.Nos. 1to 5, High Court of H.P. Shimla.)

  
Assistant Registrar(Vigilance)